

prises in exceptional circumstances and in the public interest, and also keeping in view their performance and the need for continuity at a critical juncture.

[*Translation*]

New Castes/Social Group of U.P. in SC/ST List

8519. SHRI HARISH RAWAT : Will the Minister of WELFARE be pleased to state:

(a) whether some new castes and social groups are likely to be included in the list of Scheduled Castes and Scheduled Tribes before finalising the draft of the Eighth Five Year Plan;

(b) if so, the castes and social groups of Uttar Pradesh likely to be included in the list of Scheduled Castes and Scheduled Tribes;

(c) whether these include Ahwal Kuthalia Bora and Gandhrav castes also; and

(d) if so, the details therefor?

THE DEPUTY MINISTER OF IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c). Proposal for comprehensive revision of the lists of Scheduled Castes and Scheduled Tribe have been under consideration of the Government. No. time limit can be specified as amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342 (2) of the Constitution. No. further information can be disclosed at this stage.

Helicopter Service to Badrinath

8520. SHRI HARISH RAWAT : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government propose to introduce helicopter service for Badrinath, Kedarnath, Kailash, Mansarovar tourist places in hill areas of Uttar Pradesh;

(b) if so, the time by which the proposal is likely to be implemented ; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V PATIL): (a) to (c) With the helicopter types presently available in the fleet of Pawan Hans Limited, the helicopter services to Badrinath, Kedarnath, Kailash and Mansarovar are not likely to be viable.

Revision of Night Duty Allowance for Ordnance Factory

8521. SHRI HARISH RAWAT : Will the Minister of DEFENCE be pleased to state

(a) the rates of night duty allowance paid to Ordnance factory workers before 1986;

(b) whether the rates of night duty allowance to Ordnance Factory workers have been revised in accordance with the new pay-scales;

(c) if so, the time by which arrears will be paid to the the employees as per the revised pay-scales; and

(d) if the rates have not been revised, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) to (d). The rates of Night Duty Allowance paid to Ordnance Factory workers before 1986 were based on the orders contained in M of D letter No. 20 (14)/65/DO/D (Fy. II)/Vcl. V dated 1.1.1979, a copy of which is laid on the Table of the